

FAX : 011-26108426

REGISTERED / AD

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL
PRINCIPAL BENCH, WEST BLOCK NO.2, R.K.PURAM, NEW DELHI-110066
CUSTOMS APPEAL BRANCH**

Dated: 02/09/2016

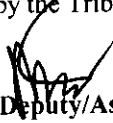
To

Appellant as per address in table below

Respondent as per address in table below

Final Order No. AD/A/53237/2016-CU[DB] dated 22/08/2016

I am directed to transmit herewith a certified copy of order passed by the Tribunal under section 9C of the Customs Tariff Act, 1975.


Deputy/Asstt. Registrar (CUSTOMS Appeal Branch)

Application	Appeal	Name and Address of Appellant
1 AD/Stay/55819/2013	AD/55587/2013	Eximcorp India Pvt Ltd 87/1, Mundka Industrial Area, Delhi-rohtak Road, N DELHI,

**Name and Address of
Respondent**

2

-DESIGNATED AUTHORITY
DIRECTORATE GENERAL OF ANTI-
DUMPING AND ALLIED DUTIES,
1. MINISTRY OF COMMERCE AND
INDUSTRIES. GOVERNMENT OF
INDIA UDYOG BHAWAN, NEW DELHI
110001 2. UNION OF INDIA MINISTRY
OF FINANCE SECRETARY - REVENUE
GOVERNMENT OF INDIA NORTH
BLOCK, NEW DELHI

Copy To

3 Advocate(s) / Consultant(s):

① **V. Lakshmi Kumaran**
5, Jangpura Extension,
Link Road,
New Delhi-110014

② **Rajesh Sharma (Advocate)**
TPM Consultants
K-3/A, SAKET
NEW DELHI - 110017

4 Additional Party's Name & Address :

5 Bar Association, CESTAT, Delhi

6 Director Publications, Customs, Excise. I.P. Estate, Delhi

7 M/s Centax Publications Pvt. Ltd., 1512-B, Bhishm Pitamah Marg, Opp. ICICI Bank of Defence colony New Delhi-3

8 Company Law Institute of India Pvt. Ltd., No.2 (old no.36), Vaithyaram Street, T. Nagar, Chennai-17

9 Taxmann Allied Service Pvt. Ltd., 59/32, New Rohtak Road, New Delhi-110005

10 Easy Service Tax Online Dot Com Pvt. Ltd., 407A, Iscon Mall, Satellite Road, Ahmedabad-15

11 LAWCRUX Advisors Pvt. Ltd., LAW House, 1-8, Sector-10, Faridabad 121003 (Haryana)

12 TaxIndiaOnline.com Pvt. Ltd., B-XI/8183, Vasant Kunj, New Delhi - 110070

13 Mark Professional Services Pvt. Ltd., 108, Everest Block, Aditya Enclave, Hyderabad – 38

14 The ICFAI society , 52, Nagarjuna Hill, Punjagutta Hyderabad.-500082

15 MS Knowlegde Processing Pvt. Ltd.(Taxmanagementindia.com),FF-19, 1st Floor,Cross River Mall,CBD Ground,Near Karkardooma Court,Delhi-110032

16 C.D.R. 17 Office Copy 18 Guard File


Deputy/Asstt. Registrar(CUSTOMS Appeal Branch)

**CUSTOMS EXCISE & SERVICE TAX
APPELLATE TRIBUNAL,**

West Block No.2, R.K.Puram, New Delhi

COURT-I

Date of hearing/decision: 22.08.2016

**Appeal No. AD/55587/2013
Appeal No. AD/Stay/55819/2013**

[Arising out of Notification No. 48/2012-Customs (ADD) dated 8.10.2012 issued by the Central Government based on Final Finding of Anti Dumping Duties issued by the Designated Authority, Directorate General of Anti-Dumping & Allied Duties, vide notification No. 14/35/2010-DGAD dt. 1.6.2012]

For approval and signature:

Hon'ble Mr. Justice (Dr.) Satish Chandra, President

Hon'ble Ms. Archana Wadhwa, Member (Judicial)

Hon'ble Mr. B Ravichandran, Member (Technical)

1	Whether Press Reporters may be allowed to see the Order for publication as per Rule 27 of the CESTAT (Procedure) Rules, 1982?	
2	Whether it should be released under Rule 27 of the CESTAT (Procedure) Rules, 1982 for publication in any authoritative report or not?	
3	Whether Their Lordships wish to see the fair copy of the Order?	
4	Whether Order is to be circulated to the Departmental authorities?	

M/s. Eximcorp India Ltd.

...

Appellants

Vs.

**Designated Authority,
Directorate General of Anti-Dumping and
Allied Duties/Ministry of Finance**

...

Respondent

Appearance:

Present Shri Ankush Sharma, Advocate for the Appellant

Present Shri Amit Singh, Advocate for the Designated Authority,
Ministry of Commerce

Present Shri Govind Dixit, A.R. for the Revenue

Present Ms. Reena Khair with Shri Rajesh Sharma and Ms. Rita Jha,
Advocates for the Domestic Industry

**Coram: Hon'ble Mr. Justice (Dr.) Satish Chandra, President
Hon'ble Mrs. Archana Wadhwa, Judicial Member
Hon'ble Mr. B. Ravichandran, Technical Member**



Final Order No. 53237 /2016 (AD)

Per Justice (Dr.) Satish Chandra:

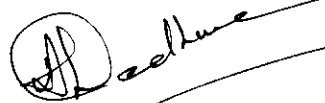
Heard Shri Amit Singh, learned advocate for Designated Authority, Ms. Reena Khair, and Shri Rajesh Sharma, learned Advocates for the Domestic Industry, Shri Govind Dixit, learned A.R. for the Revenue.

2. Shri Ankush, learned Advocate appearing for the assessee submits that on identical issue against same proceedings, SLP has been filed by the other appellant before the Hon'ble Supreme Court where the validity of issuing notice has been challenged. The outcome of SLP will have direct impact on the appeal. The matter is still pending in the Hon'ble Supreme Court.

3. In the scenario, all parties have agreed that no purpose will solve by keeping appeal pending. The same may be disposed of with the liberty to come again after having final verdict from Hon'ble Apex Court.

4. In view of the above, the appeal is disposed of with liberty to the appellant to come after having a verdict from the Hon'ble Supreme Court.


(Justice Dr. Satish Chandra)
President


(Archana Wadhwa)
Judicial Member


(B. Ravichandran)
Technical Member